HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

Endt No. 12207 /Rules/2024

Bilaspur, dated 01/08/24

Copy of Chhattisgarh Gazette dated 25/07/2024 related to amendment in the Chhattisgarh Rules & Orders (Criminal) be forwarded to:-

- 1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
 Private Secretary to Hon'ble Mr. Justice Narendra Kuman Wass. With Court of Chloridge Narendra Kuman Wass.
- Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
 Private Secretary to Hon'ble Mr. Justice Narech Kumar Chardway de J. W. L. Court of Chardway and J. Court o
- 8. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

 9. Private Secretary to Hon'ble Mr. Justice Describ Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
- 18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 20. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 21. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 22. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 23. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 27. Registrar Ministerial (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 28. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 29. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 34. Library, High Court of Chhattisgarh, Bilaspur for information.
- 35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Balram Prasad Verma) Registrar General "बिजनेस पोस्ट के अन्तर्गत डाक शुक्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 313]

रायपुर, गुरूवार, दिनांक 25 जुलाई 2024 — श्रावण 3, शक 1946

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 25 जुलाई 2024

अधिसूचना -

क्र. 1731/2075/21—ब/छ.ग./2024.— भारत के संविधान के अनुच्छेद 227 तथा भारतीय नागरिक सुरक्षा संहिता, 2023 (क्रं. 46 सन् 2023) की धारा 523 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ उच्च न्यायालय, छत्तीसगढ़ के राज्यपाल के अनुमोदन से, एतद्द्वारा, छत्तीसगढ़ नियम एवं आदेश (आपराधिक) में निम्नलिखित अग्रतर संशोधन करते हैं। यह संशोधन दिनांक 1 जुलाई, 2024 से प्रवृत्त होगा, अर्थात्:—

संशोधन

उक्त नियमों में.-

- 1. शब्द, अंक तथा चिन्ह -
 - (क) ''दंड प्रकिया संहिता, 1973 / संहिता / दं.प्र.सं., 1974 / दंड प्रकिया संहिता / दं.प्र.सं. / दंड प्रकिया संहिता / दं.प्र.सं. / दंड प्रकिया संहिता / दंड प्रकिया संहिता /
 - (ख) ''भारतीय दंड संहिता/भा.दं.सं./दंड संहिता''
 - (ग) "भारतीय साक्ष्य अधिनियम / साक्ष्य अधिनियम / " जहाँ कहीं भी आये हों, के स्थान पर,
 - (क) ''भारतीय नागरिक सुरक्षा संहिता, 2023 (क्र. 46 सन् 2023)''
 - (ख) ''भारतीय न्याय संहिता, 2023 (क्र. 45 सन् 2023)''
 - (ग) ''तथा भारतीय साक्ष्य अधिनियम, 2023 (क्र. 47 सन् 2023)'' क्रमशः प्रतिस्थापित किया जाता है।

2. ''दंड प्रक्रिया संहिता, भारतीय दंड संहिता तथा भारतीय साक्ष्य अधिनियम'' की ''नियम /धारा'' जहाँ कहीं भी आई हों, उसे ''भारतीय नागरिक सुरक्षा संहिता, 2023 (क्र. 46 सन् 2023), भारतीय न्याय संहिता, 2023 (क्र. 45 सन् 2023) तथा भारतीय साक्ष्य अधिनियम, 2023 (क्र. 47 सन् 2023)'' के तत्संबंधी ''नियम /धारा'' से क्रमशः प्रतिस्थापित किया जाता है ।

No. 1731/2075/21-4/5.T./2024.— In exercise of the powers conferred by Article 227 of the Constitution of India and Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023), the High Court of Chhattisgarh, with approval of the Governor of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Rules and Orders (Criminal). This amendment shall come into force from the date of 1st July, 2024, namely:-

AMENDMENT

In the said rules,-

- 1. Wherever the words, figures and symbols-
 - (a) "Code of Criminal Procedure, 1973/Code /CrPC, 1974/ Code of Criminal Procedure/ CrPC/Code of Criminal Procedure, 1898/ Criminal Procedure Code/ Cr.P.C./The Code of Criminal Procedure Code/The Criminal Procedure Code"
 - (b) "Indian Penal Code/IPC/The Penal Code"
 - (c) "Indian Evidence Act/Evidence Act/",

occur, the words, figures and symbols-

- (a) "The Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023)"
- (b) "The Bharatiya Nyaya Sanhita, 2023 (No. 45 of 2023)"
- (c) The Bharatiya Sakshya Adhiniyam, 2023 (No. 47 of 2023)"

shall be substituted, respectively.

2. Wherever the "Rule/Section" of the "Code of Criminal Procedure, Indian Penal Code and Indian Evidence Act" occur shall be substituted with the concerned "Rule/Section" of "The Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023), The Bharatiya Nyaya Sanhita, 2023 (No. 45 of 2023) and the Bharatiya Sakshya Adhiniyam, 2023 (No. 47 of 2023)", respectively.

हस्ता./-

(शहाबुद्दीन कुरैशी) अतिरिक्त सचिव.